

(1) A copy of the Homoeopathy Central Council (Election) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 725 in Gazette of India dated the 11th March, 1978, under sub-section (2) of section 32 of the Homoeopathy Central Council Act, 1973.

[Placed in Library. See No. LT-3384/79].

(2) A copy of the Prevention of Food Adulteration (Fifth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 590(E) in Gazette of India dated the 23rd December, 1978, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.

[Placed in Library. See No. LT-3385/79].

**NOTIFICATIONS UNDER MINIMUM WAGES ACT, 1948 AND MINES ACT, 1952**

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** I beg to lay on the Table:—

(1) A copy of the Minimum Wages (Central) Amendment Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 158 in Gazette of India dated the 27th January, 1979, under section 30A of the Minimum Wages Act, 1948.

[Placed in Library. See No. LT-3386/79].

(2) A copy of the Coal Mines, (Amendment) Regulation 1978, (Hindi and English versions) published in Notification No. G.S.R. 32 in Gazette of India dated the 8th January, 1979, under sub-section (7) of section 59 of the Mines Act, 1952.

[Placed in Library. See No. LT-3387/79].

**NOTIFICATION UNDER DOCK WORKERS (REGULATION OF EMPLOYMENT ACT, 1948).**

**THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM):** I beg to lay on the Table a copy of the Dock Workers (Regulation of Employment) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3563 in Gazette of India dated the 9th December, 1978 under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948.

[Placed in Library. See No. LT-3388/79].

**STATEMENT NOS. XXVII AND XIV OF THE FIFTH LOK SABHA AND STATEMENTS NOS. X, XI, XII, V AND I OF THE SIXTH LOK SABHA AND NOTIFICATION (AMENDMENT) RULES, 1974.**

**THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI):** I beg to lay on the Table:—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

1. Statement No. XXVII—Third Session, 1971—Fifth Lok Sabha.

2. Statement No. XIV—Second Session 1977—Sixth Lok Sabha.

3. Statement No. X—Third Session, 1977—Sixth Lok Sabha.

4. Statement No. XI—Fourth Session 1978—Sixth Lok Sabha.

5. Statement No. XII—Fourth Session 1978—Sixth Lok Sabha.

6. Statement No. V—Fifth Session, 1978—Sixth Lok Sabha.

7. Statement No. I—Sixth Session, 1978—Sixth Lok Sabha.

[Placed in Library. See No. LT-3389/79].

(2) (i) A copy of Notification No. G.S.R. 890 (Hindi and English versions) published in Gazette of India dated the 8th July, 1978, containing corrigendum to the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1974, published in Notification No. 1007 dated the 14th September, 1974.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See No. LT-3390/79].

**SHRI A. K. ROY (Dhanbad):** Mr. Speaker, Sir, this is a long list of the reports of the Assurance Committee. I do not know this Assurance Committee assures whom. I have also written to you about it. There is a long list of questions and on each of the questions, an assurance was given that the information was being collected and the reply would be given soon. There are questions dated 27-7-1977 and we are yet to get the answer.

Only sometime back you held a discussion and said that to make the Parliament effective, the Question Hour must be effective. The assurances given by the Ministers must be implemented in time. Each question has got its particular time and topicality. We find that all inconvenient questions are replied to conveniently that the information is being collected and it will be laid on the Table of the House.

Sir, you also remember, last time, we convicted the ex-Prime Minister simply for delaying or twisting inconvenient questions. Now, the same thing is happening. The same Ministers, the same Assurance Committee and what not are also doing the same thing. They are obstructing, delaying, twisting and doing what not.

Through you, Sir, I would like to tell the fictitious Assurance Committee that they should not only bark but also bite so that they get the correct answers in correct time.

**HALF-YEARLY REPORT RE: RESERVATION OF VACANCIES FOR SCHEDULED CASTES AND SCHEDULED TRIBES ON RAILWAYS**

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** I beg to lay on the Table a copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for half year ending 31st March, 1978. [Placed in Library. See No. LT-3591/79].

12.06 hrs.

**PUBLIC ACCOUNTS COMMITTEE**

**NINETY-NINTH REPORT**

**SHRI P. V. NARASIMHA RAO (Hanamkonda):** I beg to present the Ninety-ninth Report (English version) of the Public Accounts Committee on action taken by Government on the recommendations contained in the Fifty-fourth Report on Customs Receipts relating to the Ministry of Finance (Department of Revenue).

12.07 hrs.

**ESTIMATES COMMITTEE**

**TWENTY-FOURTH AND TWENTY-SIXTH REPORTS**

**SHRI SATYENDRA NARAYAN SINHA (Aurangabad):** I beg to present the following Reports of the Estimates Committee:—

(1) Twenty-fourth Report on action taken by Government on the recommendations contained in the Fourteenth Reports of the Estimates Committee (Sixth Lok Sabha) on the Ministry of Industry—Powerloom Industry.

(2) Twenty-sixth Report (English and Hindi versions) on action taken by Government on the recommendations contained in the Eleventh